

**REPORT OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

FORTY-SEVENTH REPORT



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
March, 1956.**

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MEMBERS OF THE COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

1. Shri Ganesh Sadashiv Altekar—*Chairman*.
2. Shri Raghunath Singh.
3. Shri Nageshwar Prasad Sinha.
4. Shri Goswamiraja Sahdeo Bharati.
5. Shri Narendra P. Nathwani.
6. Shri Radheshyam Ramkumar Morarka.
7. Shrimati Ila Palchoudhuri.
8. Shri N. Rachiah.
9. Dr. Natabar Pandey.
10. Shri Bhawani Singh.
11. Shri T. B. Vittal Rao.
12. Shri C. Madhao Reddi.
13. Shri N. Sreekantan Nair.

SECRETARIAT

Shri N. C. Nandi—*Deputy Secretary*.

CONTENTS

	PAGES..
Report	1—2
Appendix I (Bill assigned category 'A')	3
Appendix II (Bills assigned category 'B')	4
Appendix III (Allocation of time for discussion of Bills)	5
Appendix IV (Proceedings of Lok Sabha <i>re</i> : adoption of the Report)	

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee, present on their behalf, this, their Forty-seventh Report.

2. The Committee met on the 19th March, 1956 for categorisation and allocation of time for discussion of five Bills (*vide* Appendices I, II and III) under clauses (b) and (c) of Rule 44(1) of the Rules of Procedure and examination, under Rule 44(1) (a) *ibid*, of the Constitution (Amendment) Bill given notice of for introduction by Shri Fulsinhji B. Dabhi. The Committee also considered letters received from Shri Sadhan Chandra Gupta and Shri T. B. Vittal Rao requesting that their Bills, namely, the Electricity (Supply) Amendment Bill and the Mines (Amendment) Bill, respectively, might be reclassified from category 'B' to category 'A'.

II. Categorisation of Bills.

3. The Members-in-charge of the Bills due for categorisation and the representatives of the Ministries concerned had been invited to present their views on these Bills before the Committee. Shri Feroze Gandhi and Shri M. L. Dwivedi attended the sitting.

4. After hearing the Members-in-charge of two Bills and the representatives of the Ministries concerned with respect to all the Bills and considering all aspects in regard to the Bills, the Committee placed one Bill in category 'A' (*vide* Appendix I) and four Bills in category 'B' (*vide* Appendix II) in accordance with the principles for categorisation laid down in their Eighth Report.

III. Allotment of time to Bills.

5. The Members-in-charge of the five Bills for which allocation of time was to be made had been invited to be present at the sitting. Two of them attended the sitting.

6. The Committee having considered all the aspects, allotted time for each Bill as shown in Appendix III.

IV. Constitution (Amendment) Bill.

7. The member who had given notice of the Bill and the representative of the Ministry of Home Affairs, which is concerned with the Bill, were on invitation, present at the sitting.

8. The Bill seeks by amending articles 19 and 47 of the Constitution of India to empower Parliament as well as State Legislatures to pass laws imposing not only "reasonable" but also "necessary" restrictions on the exercise of the right conferred under Article 19(1) (f) so as to enable the State Policy of Prohibition contained in Article 47 being implemented effectively.

9. As a resolution by Shri C. R. Narasimhan *re*: fixing of a target date for nation-wide prohibition was already under discussion before the House, the Committee decided that the examination of the Bill might be taken up after the final disposal of the resolution pending before the House.

V. Reclassification of Bills.

10. The Committee then considered the letters from Shri Sadhan Chandra Gupta and Shri T. B. Vittal Rao requesting that the categorisation of their Bills seeking to amend the Electricity (Supply) Act, 1948, and the Mines Act, 1952, respectively, might be changed from category 'B' to category 'A'. The Bills had been placed in category 'B' by the Committee in their Fifteenth and Twenty-third Reports, respectively.

11. The Members-in-charge who were invited to be present at the sitting, could not be present. In the absence of any new grounds, the Committee were not in favour of revising their earlier opinions in respect of the two Bills.

VI. Recommendations.

12. The Committee recommend:—

- (i) that the categorisation by the Committee of five Bills shown in Appendices I and II be agreed to by the House.
- (ii) that the time allotted by the Committee for the discussion of each of the five Bills shown in Appendix III be agreed to by the House.
- (iii) that the original classification of the Electricity (Supply) Amendment Bill by Shri Sadhan Chandra Gupta and the Mines (Amendment) Bill by Shri T. B. Vittal Rao should not be changed from category 'B' to category 'A'.

NEW DELHI;
The 20th March, 1956.

GANESH SADASHIV ALTEKAR.

APPENDIX I
Bill assigned category A

Serial No.	Name of the Bill	Bill No.	Remarks
1	The Proceedings of Legislatures (Protection of Publication) Bill by Shri Feroze Gandhi.	1	of 1956.

APPENDIX II**Bills assigned category B**

Serial No.	Name of the Bill	Bill No.	Remarks
1	The Indian Penal Code (Amendment) Bill (<i>Insertion of new section 170A</i>) by Dr. N. B. Khare.	11 of 1955.	
2	The Indian Penal Code (Amendment) Bill (<i>Insertion of new section 427A</i>) by Shri Raghunath Singh.	70 of 1955.	
3	The National Development (Peoples' Participation) Bill by Shri M. L. Dwivedi.	6 of 1956.	
4	The National and Festival Paid Holidays Bill by Shri K. Ananda Nambiar.	11 of 1956.	

APPENDIX III

Allocation of time for discussion of Bill

Serial No.	The name of the Bill and the Member-in-charge	Time allotted by the Committee
1	The Indian Penal Code (Amendment) Bill (<i>Insertion of new section 170A</i>) by Dr. N. B. Khare.	1½ hours.
2	The Indian Penal Code (Amendment) Bill (<i>Insertion of new section 427A</i>) by Shri Raghunath Singh.	1½ hours.
3	The Proceedings of Legislatures (Protection of Publication) Bill by Shri Feroze Gandhi.	4 hours.
4	The National Development (Peoples' Participation) Bill by Shri M. L. Dwivedi.	2½ hours.
5	The National and Festival Paid Holidays Bill by Shri K. Ananda Nambiar.	2 hours.

APPENDIX IV

Motion *re* : Adoption of the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions

The following motion was moved by Shri Nageshwar Prasad Sinha and was adopted by the House on the 23rd March, 1956:—

“That this House agrees with the Forty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st March 1956.”

[L.S. Deb., dated the 23rd March, 1956.]